

note, a written directive, to the eleven Naga MLAs in Manipur asking them to resign, and that was one of the main causes for imposing the President's rule in Manipur. But, in this Kuki and Naga villages mutual killings are still going on in this way. Since Manipur is under the President's rule, my humble request to the Home Ministry is that it should be a little more active in finding a solution and putting an end to these killings. I am suspicious if the Government thinks "There be a war of attrition." Let the Nagas also feel fed-up, set the Kukis also feel fed-up." Not only the Manipur Government, even the Home Ministry is not serious about solving this Kuki-Naga feud and annual killings. Only the other day, we found a press-report that an underground organisation was doing relief work. They were distributing milk powder to the Anganwardi workers centres and they were giving money to the relief camps of the Kuki-Naga tribals. Where have the monies gone? Some 23 lakhs of rupees of the Social Welfare Department in Manipur were involved. But this underground organisation demanded from those smugglers, businessmen, to return the money. The Government of Manipur has not asked them to return the money. It has not punished the corrupt officials. Only these underground organisations are doing some better work in the sense that they are demanding from those people to return the money stolen from the Government Department. Approximately Rs. 22,87,000/- were returned by those corrupt businessmen, smugglers, to the underground organisations. With that money, they are distributing milk powder and they are giving some money to the relief camp.

I would like to draw the attention of the Home Ministry to the fact that in the form of compensation only Rs. 20,000/- are awarded to the next kith and kin of the deceased, but in other parts of the country, Rs. 1 lakh, if not two lakhs, are awarded. Why this discrimination against the people of Manipur? Of course the people of Manipur are poor. There is no doubt about it. But

while providing compensation to the next kith and kin of the killed persons, they should be treated equally with others in the rest of the country. Why are they not provided Rs. 1 lakh? Why should only Rs. 20,000/- be provided to the next kith and kin of the killed ones? Such sort of this is there. I request you, Madam, and also the Government of India that a serious attempt should be made to improve the law and order situation in Manipur. With these words, I wind up. Thank you, Madam.

Dacoity in Tamil Nadu Express

SHRI S. VTDUTHALAI VIRUMBI

(Tamil Nadu): Madam Deputy Chairperson, I want to raise an important issue. The day before yesterday, in the Tamil Nadu Express a dacoity took place. Madam, you know that theft is different from dacoity. Twelve dacoits boarded the general compartment next to the Guard. They snatched jewellery, cash and valuables worth Rs. 2 lakhs, according to the press-report. This dacoity took place in the Tamil Nadu Express the day before yesterday between Itarcy and Hoshangabad. Madam, after snatching the valuables from the train-passengers they made an escape by pulling the emergency chain near the Pawar Khada Station. Madam, what had happened was that 12 people entered the compartment at gun point snatched away the valuables. Not a single person was arrested by the CRPF or the RPF.

THE DEPUTY CHAIRMAN: Mr.

Virumbi, you want to say something about the Railways. Mr. Muthumani, Mr. Satish Pradhan and Dr. Raj Kumar also want to say something about the Railways. All the four people want to speak about some accident of some other problem in the Railways. The Minister is going to make a statement today on the recent railway accident in Andhra Pradesh, not the past one which we have discussed. What I suggest is that when the Minister is here, at that point of time, you raise your points so that at least you will get an answer.

Shri S. Viduthalai Virumbi)

Now I have Special Mentions here. What will happen if everybody speaks at such a great length? Then the right of other Members will be curtailed. I am speaking on behalf of those Members. It does not matter to me. So, I would like you to be brief now. You mention it and then you ask of the Minister when he comes. Mention it briefly.

SHRI S. VIDUTHALAI VIRUMBI:

Madam, regarding this dacoity, no statement has been issued by the Railway Department. The Railway Department has not at all issued any Press statement. Therefore, I request, through you, Madam, that, firstly, the Government should take immediate action in this regard. Secondly, I want a categorical assurance from the Government that such a type of dacoity would not take place hereafter. Thirdly, I want a statement from the hon. Minister on what has happened and what action the Government proposes to take. In all the northbound trains, whether it is from Trivandrum or from Madras or from Bangalore, when they cross Andhra Pradesh and reach Madhya Pradesh, it is a regular affair. Therefore, I, once again, request, through you, Madam, that the Government should take it as a serious matter and see to it that it does not happen hereafter.

SHRI S. MUTHU MANI (Tamil Nadu): I am also associating myself with what Mr. Virumbi has said.

THE DEPUTY CHAIRMAN: You associate and please raise your points when the Minister is here.

SHRI S. MUTHU MANI: Only one point. Madam. Nowadays, people are afraid to travel in the trains without any police protection. So, through you Madam. I want to convey my feelings to the Centre that it is high time that the Centre came forward with a statement with regard to its proposals to curb such kinds of dacoities and offences in the trains.

THE DEPUTY CHAIRMAN: Dr. Rajkumar, your name is not listed here. The Minister is making a statement on the same subject.

DR. ALLADI P. RAJKUMAR (Andhra Pradesh): I will make my points very briefly, Madam. The people of Andhra Pradesh have not even recovered from the shock of the recent Bibi-nagar train accident. Last night another train accident occurred in Balanagar in Mahboobnagar district of Andhra Pradesh, where 14 people died at an unmanned level crossing. If these accidents are going on, what will be the fate of the people of Andhra Pradesh I have requested the Railway Minister yesterday evening also to do a survey of the unmanned level crossings and to rectify them and to see to it that the level crossings are properly manned.

The other point, Madam, is that they are wanting an *ex-gratia* payment of Rs. 2,000. Today Rs. 2,000 is not sufficient even for cremation. Rupees two thousand will not be sufficient for cremating a body. I would request the hon. Railway Minister as well as the hon. Prime Minister, who hails from the State, to consider giving an *ex-gratia* payment of at least Rs. 1 lakh to kith and kin of the dead or injured and to provide a job to at least one member of each family on humanitarian grounds.

SHRI S. I ATP AL REDDY (Andhra Pradesh!): Madam, it is my painful duty to associate myself with what Dr. Rajkumar has said. The accident of last night took place in my own native district, Mahboobnagar, and I am really shocked. There are thousands of unmanned level crossings. So, I don't know whether our Government can take care of all of them. In the meantime, I suggest that the Railway Department should undertake a popular awareness campaign about this problem. The Railway Department has done nothing about it. It should also reconsider about the pettiness of amount in *ex-gratia* payment.

SHRI K. HANU MANTHAPPA (Kar-nataka):
luw&un, my point is about the payment of
compensation. Madam, the Railway Department
feels that if they are guilty, they should pay
compensation. This kind of an attitude has to be
changed. Lives lost in other accident are equal to
the lives lost in a railway accident. So, the Railway
Department should not make it a prestige issue.
The Government should come out with a package.
Some way has to be found to compensate for the
lost lives. In the case of other accidents, the
Government pays compensation very liberally, but
not in railway accidents. Sometimes the Railway De
partment is not responsible for accidents. But come
way has to be found (*IntarlinionsQ*).

SHRI S. JAIPAL REDDY: They are also
esprisable. They have failed to... (Interruptions).

OF. AILADI P. RAJKUMAR: Madam, the
Railway Minister should visit the spot and order a
judicial inquiry. Two accidents have occurred. I
would like to request the Railway Minister to visit
immediately that spot and order a judicial inquiry
then and there.

THE DEPUTY CHAIRMAN: I repeat that the
Railway Minister is going to make a statement in
the evening in the House.

SHRI S. JAIPAL REDDY: When?

THE DEPUTY CHAIRMAN: Mr Balram Jikhar
has to make a statement at 5 p.m. After this
statement the Railway Minister will make his
statement. He will come here after 5.30 p.m. Please
put these questions to him. I am sure he will be able
to tell you what he has to say.

बोलिये, प्रधान जी। जल्दी से बोल
दीजिये, क्योंकि बाकी आप मंत्री जी के
सामने बोलेंगे, तो बेहतर रहेगा, जवाब
आयेगा। (व्यवधान) अभी आप
बैठ जाइये। (व्यवधान)

एक माननीय सदस्य : डिमांड्स की
रिपोर्ट में रेक्वेस्ट करें, मैडम।

उपसभापति : वह तो आपकी तरफ से कल
उन्हें बोल ही दिया था।

श्री सतीश प्रधान (महाराष्ट्र) :
श्रीमान मैडम। मैं आज इस सदन के
सामने

उपसभापति : कृपया संक्षेप में बोलिये।

श्री सतीश प्रधान : बिल्कुल संक्षेप में
बोलूंगा : मैं आज सदन के सामने
एक ऐसा विषय रखना चाहता हूँ कि
बैंगलूर रेलवे का थाना डिस्ट्रिक्ट पालवर
आर शफाला दो रेलवे स्टेशनों के बीच में
जनवरी, 1994 से आज तक 44 लोगों
की एक्सीडेंट से मृत्यु हो गई है। ऐसा
कहा जाता है कि पुलिस रिपोर्ट में
बताया जाता है कि ये सब एक्सीडेंट
हुए थे, लेकिन लोगों के दिल में शक है।
क्योंकि एक ही सैक्शन में दो स्टेशनों
के बीच में जनवरी से लेकर आज तक
सुलग 4.00 बजे से 6.00 बजे के
बीच में एक्सीडेंट होते हैं, लोग मर
जाते हैं और उसमें से वह सब डेढ़
बाइस पुलिस 12 घंटे के भीतर डिस्पोज
कर देती है। यह सब बात दुनिया को
मालूम हो गयी, जब 4 तारीख के
"संक्रान्ता" अखबार में यह न्यूज आ
गया, क्योंकि भिवंडी के एक किशोर
गुना जी थे। वह कोई शादी के लिये
सूरत गये थे। वहाँ से 29 तारीख को
कायम आ रहे थे, लेकिन यह घर तक
पहुँच नहीं। उनके पिता गुजर गये,
तो उसके भाई ने सूरत में फोन करके
बताया कि भाई को जल्दी भेज दो,
क्योंकि वहाँ पिता जी गुजर गये, तो वहाँ
से उनको खबर मिली कि पालवर में
उनके भाई की मृत्यु हो गई है। इसकी
वजह से यह प्रकरण बाहर आ गया और
ऐसा पता चला कि यह पुलिस और वहाँ
की सब जो सहयोगी जनता है, जो कि
वहाँ यह कारोबार हो रहा है। इसमें
कुछ न कुछ तो गड़बड़ी है। इसलिए जो
भी प्रकरण है, इसके बारे में जांच करने
की आवश्यकता है और मेरा यह निवेदन

[श्री सतीश प्रधान]

है कि माननीय मंत्री महोदय इसकी जांच करवायें। यह असल में क्या चीज है यह सब बाहर लाने की जरूरत है मैं इतना ही इसके बारे में बताना चाहता हूँ। मैं एक और बात बताना चाहता हूँ जो राजकुमार जी ने यहां रखी है।

उसके बारे में रेलवे के बजट पर बोलते समय मैंने बताया था कि यह जो "नो-मैस" रेलवे गेट्स हैं, वहां पर कोई आटोमैटिक स्विच बिठाया जाये और जब रेलवे इंजिन या रेल डिब्बा वहां आयेगा, तो वह स्विच आटोमैटिकली ऑफ हो सकता और वह नीचे गिर सकती है, अदरवाइज, इट बिल बी ओपन। मैंडम, ऐसा किये जाने पर ज्यादा खर्च नहीं आयेगा और रेलवे यह बहुत कम खर्च में कर सकती है। यह जो प्रब्लम पूरी दुनिया में है, उसे दूर करने का यह एक सुझाव हो सकता है। कृपया इसके बारे में ध्यान से सोचा जाये।

Reinstallation of Dr. B. R. Ambedkar* statue in a Trans-Jammia Colony In Delhi

कुमारी भाया बती : (उत्तर प्रदेश) :
मैंडम, मैं आपके माध्यम से इस सदन और सरकार का ध्यान आज से दो दिन पहले दिल्ली, जोकि भारत की राजधानी है, के जमुनापार ग्राम कोंडली में घटित एक दुखद घटना की और आकर्षित कराना चाहती हूँ। मैंडम, ग्राम कोंडली में 5-6 एकड़ का डी०डी० ए० की ओर से पार्क बनाया गया था। उस पार्क में पिछले महीने परम-पूज्य बाबा साहेब अम्बेडकर की जयन्ती के मौके पर बाबा साहेब डा० अम्बेडकर की प्रतिमा लगायी गयी थी, लेकिन दुख की बात यह है कि आज से दो दिन पहले डी०डी०ए० के अधिकारियों ने बिना किसी सूचना, बिना किसी आदेश या कोर्ट की इजाजत के लगभग 12, साढ़े 12 बजे के बीच में, जैसे कि चोर चोरी करता है, चोरों की तरह डी०डी० ए० के अधिकारी वहां पहुंचे और परम पूज्य बाबा साहेब डा० अम्बेडकर की

प्रतिमा उखाड़ कर ले आये। उस प्रतिमा को उखाड़ कर वहां के सवर्ण समाज के लोगों ने हमारे लोगों के बारे में यह प्रचार किया कि बाबा साहेब डा० अम्बेडकर की प्रतिमा लगा कर यह जमीन को हड़पना चाहते हैं।

मैंडम, मैं आपके माध्यम से सरकार को बताना चाहती हूँ कि बाबा साहेब डा० अम्बेडकर जिन्होंने कि भारत का संविधान बनाया, जिन्होंने कि देश के करोड़ों दलित व शोषित समाज के हित में कार्य किया और उनको जिन्दगी के पहलू में आगे बढ़ने का मौका दिया, ऐसे परम पूज्य बाबा साहेब डा० अम्बेडकर की जब प्रतिमा लगायी जाती है, तो बिना किसी नोटिस के उखाड़ दिया जाता है, तो मैं समझती हूँ कि इस तरह परम-पूज्य बाबा साहेब डा० अम्बेडकर का बहुत बड़ा अपमान किया जाता है। मैं समझती हूँ कि जिन डी०डी०ए० के अधिकारियों ने बाबा साहेब डा० अम्बेडकर की प्रतिमा उखाड़ी, उनके खिलाफ एक्शन लिया जाना चाहिये। मैंडम, इतना ही नहीं, वहां पर पुलिस के द्वारा निर्दोष लोगों को बेहरहमी से पीटा गया और बेकसूर लोगों को जेल में डाला गया। मैंडम, मैं मांग करती हूँ कि जो बेकसूर लोग जेल में डाले गये हैं, उनको छोड़ा जाये और पुलिस के द्वारा जिन लोगों को जखमी किया गया है, उनको मुआवजा दिया जाना चाहिये।

मैंडम, मैं आपके माध्यम से सरकार से रिक्वेस्ट करती हूँ कि वह दिल्ली की सरकार से रिक्वेस्ट के तौर पर अपील करे और वह अपील मानी जाये। यदि वह नहीं मानते हैं तो यह केन्द्रीय सरकार की जिम्मेदारी होगी कि भारत के संविधान के निर्माता की प्रतिमा जो कोंडली ग्राम के पार्क से उखाड़ी गयी है, उस प्रतिमा को दोबारा लगाया जाये। मैंडम, इसी संदर्भ में मैं बताना चाहती हूँ कि इसी किस्म की घटना उत्तर प्रदेश के मेरठ जिले में घटी थी और शेरगढ़ी काण्ड हुआ था। वहां पर सवर्ण अधिकारियों में, जो लोग जमीन को हड़पते हैं, उनकी मिलीभगत से, बाधा